

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.NO. 387 OF 1999.

Tuesday this the 21st day of December 1999.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

(By Advocate Shri O.V. Radhakrishnan)

vs.

1. Superintendent of Post Offices,
Changanassery Division,
Changanassery.
2. Deputy Director of Postal Accounts,
Thiruvananthapuram-695 010.
3. Chief Post Master General,
Kerala Circle,
Thiruvananthapuram-695 033.
4. Director General (Post),
New Delhi.
5. Union of India, represented by
its Secretary, Ministry of
Communication, New Delhi.

Respondents

(By Advocate Shri T.A. Unnikrishnan, ACGSC)

The application having been heard on 21st December 1999,

the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant has filed this application aggrieved by the rejection of his request made in A6 representation for counting the military service as qualifying service for the purpose of pension and to revise his pension by order dated 12.2.99 (A7).

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2. Though the respondents have filed the reply statement raising various contentions, in paragraph 7, it has been stated that it had been decided to consider the case of the applicant to condone the delay in submitting the prescribed option and to consider his case for counting his military service for civil pension and that appropriate orders would be issued.

3. Learned counsel on either side state that the application may be disposed of directing the respondents to take a decision on the claim of the applicant for counting his military service for pension condoning the delay and to take an appropriate action in the matter within a reasonable time setting aside Annexure A7 order.

4. In view of the submissions made by the learned counsel on either side, we set aside Annexure A7 directing the respondents to condone the delay in submitting the prescribed option, and to pass appropriate orders regarding the counting of his military service for civil pension within two months from the date of receipt of a copy of this order. The respondents are also directed that if on the basis of the decision the pension and the retiral benefits due to the applicants are to be revised, to make available to the applicants the monitary benefits flowing therefrom within a period of two months thereafter.

5. O.A. is disposed of as above. No costs. Dated the 21st December, 1999.

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J.L. NEGI
ADMINISTRATIVE MEMBER

A.V. Haridasan
A.V. HARIDASAN
VICE CHAIRMAN

List of Annexures referred to in the order:

Annexure A6: 'True copy of the representation dated 15.5.1998 of the applicant to the first respondent.

Annexure A7: True copy of letter No.B/3-85/98 dated 12.2.99 of the first respondent.